



2026:DHC:8267



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*** IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of decision: 24.09.2026

CNR No. DLHC010457322026+ **CRL.M.C. 7133/2026****AMAN & ORS.**

.....Petitioners

Through: Mr. Girish Chander, Mr.
Prakash Kumar Jha and Mr.
Amit Kumar Jha, Advocates
with petitioners in persons.

versus

STATE GOVT OF NCT OF
DELHI AND ORS

.....Respondents

Through: Mr. Hitesh Vali, APP with SI
Udit, PS-Ranhola.
Mr. Ram Bachan Choudhar,
Ms. Sonam Bansal, Advs. for
victim with victim in person
with her father.

CORAM:-**HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.****CRL.M.A. 29828/2026 (exemption)**

Allowed, subject to all just exceptions.

This application stands disposed of.

CRL.M.A. 29829/2026 (delay of 80 days in re-filing of the petition)

Bearing in mind disclosures made in the application, it is
allowed and delay of 80 days in re-filing of the petition is condoned.



This application stands disposed of.

CRL.M.C. 7133/2026

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 696/2021, dated 22.09.2021, registered at P.S Ranhola, New Delhi under Sections 354(D)/354(A)/509/506/34 IPC and 12 POCSO Act and all proceedings emanating therefrom on the basis of settlement between the parties.
2. The present FIR arose from a complaint made by the victim/respondent no.2, a Class 10 student, alleging that three boys from her neighbourhood, namely Aman, Vikas and Nibu, had been stalking her for approximately two months while she was commuting between her school and residence. She alleged that the said boys would follow her, pass comments, whistle at her and continuously stare at her. On 22.09.2021, while returning from school, she met a member of the Women Commission and narrated the incident, pursuant to which PCR officials and police personnel reached the spot and she was taken to PS Ranhola. An FIR No. 696/2021 under Sections 354(D)/354(A)/509/506/34 IPC and 12 POCSO Act at PS Ranhola was registered on the instance of respondent no.2. Subsequently Chargesheet was filed.
3. During the course of proceedings, the parties amicably resolved their disputes and the terms of settlement were written in the form of a Memorandum of Understanding/ Compromise Deed dated 22.07.2026.



Copy of the Memorandum of Understanding/ Compromise Deed dated 22.07.2026 has been annexed as Annexure C.

4. Parties are physically present before the Court along with the father of the victim. They have been identified by their respective counsels as well as by the Investigating Officer SI Udit, from PS Ranhola.

5. Respondent No. 2 and her father confirm that the matter has been amicably settled with the petitioners without any force, fear, coercion and they have no objection if the FIR No. 696/2021 is quashed against the Petitioners.

6. In view of the settlement between the parties, learned APP appearing for the State, also has no objection if the present FIR No. 696/2021 is quashed.

7. In ***Gian Singh vs State of Punjab (2012) 10 SCC 303***, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under: -

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High



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Court shall be well within its jurisdiction to quash the criminal proceedings."

8. Since the parties have amicably resolved their differences out of their own free will and without any coercion, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.
9. In the interest of justice, the petition is allowed, and the FIR No. 696/2021, dated 22.09.2021, registered at P.S Bharat Nagar, Delhi under Sections 354(D)/354(A)/509/506/34 IPC Act and all the other consequential proceeding emanating therefrom are hereby quashed, subject to the petitioners depositing Rs. 10,000/- (Rupees Ten Thousand Only) each with the Delhi High Court Advocates Welfare Trust [Account No. 15530210002995 at UCO Bank], within the period of one month.
10. Petition is allowed and disposed of accordingly.
11. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

**SEPTEMBER 24, 2026
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